CENTRAL ADMINISTRATIVE TRIBUNAL PATNA BENCH, PATNA OA No. 593 of 2005

Date of order: 20th May, 2009

<u>CORAM</u> Hon'ble Mr. Amit Kushari, Member[Admn.]

Bahadur Mandal and others Vrs.
Union of India & Ors.

Counsel for the applicant: Shri Gautam Bose

Counsel for the respondents: Shri S.K.Tiwari, ASC

ORDER [oral]

Amit Kushari, Member [A]: -

Shri Gautam Bose, ld. counsel argued on behalf of the applicant and Shri S.K. Tiwari, ld. ASC argued on behalf of the official respondents.

2. The ld. counsel for the respondents points out that in this case the court had asked for details of working hours of the applicant no.1 since 1984. However, since these registers pertain to a period about 25 years back, the respondents are finding it very difficult to locate the registers. The ld. counsel for the respondents, however, assures that in case a direction is given from the court that the old records should be traced and examined then the respondents will carry out the orders of the court and the case of these two applicants will be considered carefully after going through all the

relevant information and registers on the subject. The ld. counsel for the applicant has no objection to this.

- 3. Accordingly, it is directed that the Respondent No.2 will treat this O.A. as a representation of the applicant no.1 and 2 and go into their grievance in great detail after going through all the relevant old records. The Respondent No.2 will pass a reasoned and speaking order within a period of two months from the date of receipt of a copy of this order. If the applicants want to produce any more documents, the Respondent No.2 shall go through those documents also before passing the speaking order.
- 4. With these directions, this O.A. stands disposed of. No costs.

[Amit Kushari] Member [Admn.]

mps.